

**Expenditure of Minor Irrigation Scheme as Non-Plan Expenditure**

\*213. SHRI K. RAMAMURTY : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the State Governments can implement minor irrigation schemes without the approval of the Planning Commission, on the ground that these expenditure incurred on such schemes is treated as non-plan expenditure ; and

(b) if so, the State-wise break-up of such schemes which have been implemented without the approval of the planning Commission ?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) : (a) and (b). Minor irrigation schemes do not require approval of the Central Government and hence their details are not maintained at the Centre.

**Inclusion of "Sports" Subject in Concurrent List**

\*214. SHRI BRAJAMCHAN MOHANTY :  
SHRI PRAKASH V. PATIL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) Whether in the Sports Ministers' Conference it was decided to include "sports" in the Concurrent List of the Constitution;

(b) if so, the reaction of Government;

(c) the reaction of the Sports Ministers to the National Policy of Sports formulated by Union Government; and

(d) Whether any assessment was made about the States and regions behind the national parameter of sports and if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND

CHILD DEVELOPMENT (SHRIMATI MARGARET ALVA) : (a) to (c). A statement is given below.

(d) : No, sir.

**Statement**

The Conference of Ministers in charge of Youth Affairs and Sports in States and Union Territory Administrations was held in New Delhi on the 20th and 21st June, 1986. There was a consensus in the Conference that transferring 'sports' to the Concurrent List of the Constitution of India from its State List would help achieve the desired goals set out in the National Sports Policy. The Government view this as an important recommendation, aimed at raising the standard of sport in the country.

The Resolution on National Sports Policy, as laid on the Table of the Sabha on the 21st August, 1984, was adopted in consultation with the State Governments and Union Territory Administrations and already enjoys their support as made clear in the Resolution itself. The National Sports Policy was therefore, not a matter of discussion during the Conference.

**Second Hooghly Bridge**

\*215. SHRI NARAYAN CHOUBEY : Will the Minister of TRANSPORT be pleased to state :

(a) the present stage of construction of the second bridge on the Hooghly at Calcutta;

(b) the present target and estimate of this project and the number of times the target dates of its completion and estimates were changed and the details thereof;

(c) whether the latest target date and time will be adhered to;

(d) whether a portion of the bridge collapsed recently and if so, the reasons thereof; and

(e) the funds so far released by Union Government for construction of this bridge ?